

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH CUTTACK

Original Application No. 47 of 1994

Date of Decision: 10.2.1994

Gopabandhu Das

Applicant(s)

Versus

Union of India & Others Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? *no*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ?

MEMBER (ADMINISTRATIVE)

10 FEB 94

VICE-CHAIRMAN

10.2.94

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## Versus

Union of India & Others

## Respondents

For the applicant

M/s. Deepak Misra  
A. Deo,  
B. S. Tripathy,  
P. Panda,  
Advocates

### For the respondents

Mr. Akhaya Mishra,  
Standing Counsel  
(Central)

CORAM:

THE HONOURABLE MR. K. P. ACHARAYA, VICE - CHAIRMAN

AND

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN)

## JUDGMENT

MR.K.P.ACHARYA, VICE-CHAIRMAN: In this application under Section 19 of the Administrative Tribunals Act, 1985, the petitioner prays for a direction to the opposite parties to give an appointment to the petitioner to any post under the Postal Department, preferably, E.D.D.A. or E.D.B.P.M.

2. This case came up for admission to-day. We did not like to keep this matter unnecessary pending and we thought in the interest of justice, the matter should be expeditiously disposed of.

3. The petitioner had worked as E.D.D.A cum E.D.M.C., in Mohura Branch Post Office for about 9 years in the place of one Shri Kailash Chandra Mallik, who was placed under suspension. Shri Kailash having been



(A)

(B)

reinstated to his own post, consequently the petitioner had to vacate. Hence this application has been filed with the aforesaid prayer.

4. We have heard Mr. B. S. Tripathy, learned counsel for the petitioner and Mr. Akhaya Mishra, learned Standing Counsel. In case the petitioner has worked for nine years, and if he is a matriculate, his case should be considered for appointment to the post of E.D.B.P.M. in view of the fact that the petitioner has rendered long nine years of service to the postal department. In case the petitioner is not a matriculate, then, his case should be sympathetically considered for the post of E.D.D.A. The petitioner should make an application to the appropriate authority within 15 days from to-day.

5. Thus the application is accordingly disposed of leaving the parties to bear their own costs.

MEMBER (ADMINISTRATIVE)

10 FEB 94

VICE-CHAIRMAN

10.2.94

Central Administrative Tribunal  
Cuttack Bench, Cuttack  
dated the 10.2.1994/ B.K.Sahoo

